

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

D.A. No. 2141/94

New Delhi, this the 27th October, 1994.

Hon'ble Shri J.P.Sharma, Member (J)

Hon'ble Shri B.K.Singh , Member (R)

Sh. Mohsin Ali s/o Sh. Ghulam Panjaton c/o
Shri H.S.Saxena, 8-61, Vivek Vihar,
Near Ram Mandir, Delhi- 110 092.

...Applicant

By Advocate:- None

Versus

1. Director Public Grievances (On Duty) By name
to the Railway Minister, Railway Board,
Office of the Minister for Railways, Rail
Bhawan, New Delhi- 110 001.

2. Union Of India through the G.M.(On Duty)
by name Northern Railway, Baroda House,
New Delhi- 110x001.

...Respondents.

By Advocate:-

ORDER (ORAL)

HONBLE SHRI J.P.SHARMA MEMBER (J)

None for the applicants has appeared even second
time. The office has raised several objections which
have not been complied with. It appears that the
applicant is not interested in pursuing the matter

Therefore, this case is dismissed for ~~XXXXXX~~ not
prosecuting and as defective one.


(B.K.SINGH)
M(A)


(J.P.SHARMA)
M(J)